

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-23-2020****In****CRIMINAL REVISION APPLICATION No. 68 OF 2017**

Santosh P. Naik

...Applicant*Versus*

Verendra Dabholkar and Anr.

.... Respondents.

Shri V. P. Thali, Advocate for the Applicant.

Shri Gaurish Nagvenker, Additional Public Prosecutor holding for Shri Pravin Faldessai, Additional Public Prosecutor for the State.

Coram : NUTAN D. SARDESSAI, J.**Date : 04th August, 2020**

P.C.:

Heard Shri V. P. Thali, learned Advocate for the applicant and Shri G. Nagvenker, learned Additional Public Prosecutor on behalf of the State.

2. Shri Thali, learned Advocate submits that the respondent No.1-accused has since expired on 21.07.2020. In the meantime, the learned Additional Sessions Judge to whom the file was remitted, by judgment dated 10.02.2020

had dismissed the appeal filed by the respondent No.1 and ordered his surrender before the learned JMFC within 30 days in order to undergo the sentence of imprisonment. Since the respondent No.1-accused has already expired as per the statement of Shri Thali, learned Advocate, across the bar, the application for release of the amount is allowed whereby the Registry of this Court is directed to pay the applicant an amount of ₹90,000/- alongwith the interest accrued, if any, deposited before this Court by the respondent No.1 in terms of the order of this Court dated 13.12.2017.

3. The application accordingly stands disposed off.

Nutan D. Sardesai, J.

msr.